

issue. I do not give my consent to the adjournment motion.

Shri Goray: Thank you.

Mr. Speaker: Anyhow, all these matters will come up in the reply.

12.20 hrs.

PAPERS LAID ON THE TABLE

EMPLOYMENT OF ENGINEERS

The Parliamentary Secretary to the Minister of Labour, Employment and Planning (Shri L. N. Mishra): (on behalf of *Shri Galzari Lal Nanda*): I beg to lay on the Table a copy of statement on employment of engineers. [See Appendix II, annexure No. 15].

REPORTS OF TARIFF COMMISSION

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951, a copy of each of the following papers:—

- (i) Report (1959) of the Tariff Commission on the continuance of protection to the Hydroquinone Industry.
- (ii) Government Resolution No. 8(1)-T.R./59, dated the 26th November, 1959.
- (iii) Notification No. 8(i)-T.R./59, dated the 26th November, 1959.
- (iv) Statement explaining the reasons why a copy each of the documents at (i) to (iii) above could not be laid on the Table within the period prescribed in the said sub-section, [Placed in Library, See No. LT-1725/59.]
- (v) Report (1959) of the Tariff Commission on the continuance of protection to the Grinding Wheels Industry.
- (vi) Government Resolution No. 16(1)-T.R./59, dated the 26th November, 1959.

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(vii) Statement explaining the reasons why a copy each of the documents referred to at (v) and (vi) above could not be laid within the period prescribed under said sub-section. [Placed in Library, See No. LT-1726/59.]

(viii) Report (1959) of the Tariff Commission on the continuance of protection to the Sago Industry.

(ix) Government Resolution No. 12(1)-T.R./59, dated the 26th November, 1959.

(x) Notification No. 12(1)-T.R./59, dated the 26th November, 1959.

(xi) Statement explaining the reasons why a copy each of the documents referred to at (viii) to (x) above could not be laid within the period prescribed under the said sub-section. [Placed in Library, See No. LT-1727/59.]

12.21 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th November, 1959, agreed without any amendment to the Securities Contracts (Regulation) Amendment Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 17th November, 1959".